

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONMT.PET.(C) No. 37/2026
in
C.A. No. 13106/2024

MAHENDRA SINGH DEO & ORS.

Petitioner(s)

VERSUS

GOVIND MOHAN & ORS.

Respondent(s)

IA No. 46649/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURESIA No. 39491/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

WITH

CONMT.PET.(C) No. 75/2026 in C.A. No. 13108/2024 (XIV-A)

CONMT.PET.(C) No. 39/2026 in C.A. No. 13108/2024 (XIV-A)

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
39488/2026FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
45812/2026IA No. 45812/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURESIA No. 39488/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

CONMT.PET.(C) No. 38/2026 in C.A. No. 13107/2024 (XIV-A)

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
45808/2026FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
46532/2026IA No. 46532/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURESIA No. 45808/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

CONMT.PET.(C) No. 64/2026 in C.A. No. 13104/2024 (XIV-A)

CONMT.PET.(C) No. 40/2026 in C.A. No. 13105/2024 (XIV-A)

CONMT.PET.(C) No(s). 14121/2026 (XIV-A)

FOR MODIFICATION ON IA 73919/2026

FOR CONDONATION OF DELAY IN FILING ON IA 95777/2026

IA No. 95777/2026 - CONDONATION OF DELAY IN FILING

IA No. 73919/2026 - MODIFICATION

W.P.(C) No. 977/2026 (X)
FOR ADMISSION

W.P.(C) No. 908/2026 (X)
FOR ADMISSION

IA No. 214323/2026 - APPROPRIATE ORDERS/DIRECTIONS

W.P.(C) No. 956/2026 (X)
FOR

FOR CONDONATION OF DELAY IN FILING THE SPARE COPIES ON IA
286208/2026

IA No. 286208/2026 - CONDONATION OF DELAY IN FILING THE SPARE
COPIES

W.P.(C) No. 1132/2026 (X)
FOR ADMISSION

IA No. 270210/2026 - APPROPRIATE ORDERS/DIRECTIONS

W.P.(C) No. 873/2026 (X)

IA No. 204701/2026 - APPROPRIATE ORDERS/DIRECTIONS

W.P.(C) No. 976/2026 (X)
FOR ADMISSION

IA No. 219927/2026 - CLARIFICATION/DIRECTION

IA No. 219929/2026 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS

Date : 28-10-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :Mr. Vishnu Shankar Jain, AOR
Mr. Ankur Chibber, Adv.
Mr. Nikunj Arora, Adv.
Mr. Saurabh Singh, Adv.

Mr. Nishanth Patil- 2510, AOR

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Mr. Kishan Gautam, Adv.
Ms. Anuradha Pandey, Adv.
Ms. Niharika Punj, Adv.
Mr. Vishal Arun Mishra- 3457, AOR

Mr. Ankit Yadav- 2925, AOR
Mr. Mamidipudi Venkatarama Mukunda- 4332, AOR
Mr. Arvind Kumar Sharma- 1133, AOR

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Mr. S Gurukrishna Kumar, Sr. Adv.
Mr. Arvind P. Datar, Sr. Adv.
Mr. S. Gurukrishna Kumar, Sr. Adv.
Mr. Abhishek Puri, Adv.
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Mr. Surbhi Gupta, Adv.
Mr. P. N. Puri, Adv.
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Mrs. Reeta Dewan Puri, Adv.
Ms. Shreya Rajkamal, Adv.
Mr. P. N. Puri, AOR

For Respondent(s) :Mr. Arvind Kumar Sharma- 1133, AOR

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Mr. Rajat Nair, Adv.
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Ms. Swati Ghildiyal, Adv.
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Mr. Amit Sharma-b, Adv.
Ms. Aakansha Singh, Adv.
Mr. Padmesh Mishra, Adv.
Ms. Shreya Jain, Adv.
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Mr. Eugene S Philomene, Adv.
Mr. Dipankar Mukherjee, Adv.
Mr. Eklavya Dwivedi, Adv.
Mr. Milind Rai, Adv.

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Mr. Eklavya Dwivedi, Adv.
Mr. Milind Rai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Pursuant to the order dated 15.10.2026, Ms. Aishwarya Bhati, learned ASG has produced the relevant files and has also provided a short note disclosing the action taken pursuant to the order of this Court. At the outset, Ms. Bhati submitted that Cadre Review proposals have been received from all constituents of CAPFs and the Cadre Review Committee is seized of the matter. She assures that by 30.11.2026, the Cadre Review Committee shall submit the requisite proposal for approval.

2. The learned counsel representing the Contempt Petitioners have pointed out that besides Cadre Review, this Court's order dated 23.05.2025 required

a progressive reduction on the posts earmarked to be filled by deputation upto the level of Senior Administrative Grade ('SAG'). It is submitted that to their information instead of progressively reducing the posts earmarked to be filled by deputation upto the level of SAG, the posts filled by deputation have increased since the passing of the judgment and order dated 23.05.2025.

3. On the aforesaid submission, the learned ASG submits that she would have to seek instructions.

4. List on 09.12.2026 at 2:00pm along with all connected writ petitions.

5. By the next date, the learned ASG shall file an affidavit of the concerned officer giving the details of the posts filled by deputation upto the level of SAG in respect of each constituent of CAPFs as on the date of the delivery of judgment and order dated 23.05.2025 and by the next date. The affidavit shall also disclose whether the Cadre Review Committee has submitted its proposal for approval.

(CHETAN ARORA)
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)
COURT MASTER (NSH)